

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 61 OF 2019

Dated: 25th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Matrix Power (wind) Private Limited Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Raveena Dhamija

Counsel for the Respondent (s) : Mr. Shahbaz Hussain
Mr. Fahad Khan for R-2

ORDER

Four weeks' time is granted at the request of learned counsel appearing for the Respondent No. 2 to enable him to file the reply i.e. on or before 25.03.2019 after duly serving copy to the other side.

Thereafter, two weeks' time is granted at the request of learned counsel appearing for the Appellant to file rejoinder i.e. on or before 08.04.2019 after duly serving copy to the other side.

List the matter for admission on **08.04.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member